

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4888/2014

SHIMLA

Petitioner(s)

VERSUS

MANGEY RAM & ORS

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and exemption from filing O.T.)

Date : 15/04/2015 This petition was called on for hearing today.

For Petitioner(s) Ms. Neha Sharma,Adv.
 Mr. Deeptakirti Verma,Adv.

For Respondent(s)
 Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service of notice is complete on the respondent No. 1 but no one has entered appearance on his behalf.

The learned counsel for the petitioners shall within a period of four weeks file the fresh particulars of the respondent No. 2 and he shall also take appropriate steps for the service of notice to him within the same period.

List again on 4.8.2015.

(M K HANJURA)
Registrar